CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO.616/2001 In O.A. NO. 512/2000



New Delhi this the 16th day of January, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI S.K.AGRAWAL, MEMBER (A)~

- Smt. Anar Kali
 W/o Late Salig Ram
- Dharam Vir
 S/o Late Salig Ram

(Both residents of T-571/K
Baljit Nagar, New Delhi-110008) ... Applicants
(By Shri A.K.Trivedi, Advocate)

-versus-

- Shri Yogender Narain Secretary Ministry of Defence Sourth Block New Delhi.
- 2. Lt.Gen. S.K.Jain Director General of EME Army Headquarters, DHQ, P.O. New Delhi-110011.
- 3. Brig.Anurag Chandra Commandant 505, Army Base Workshop Delh Cantt -110010.

... Respondents

(By Shri Madhav Panikar ,Advocate)

O R D E R (ORAL)

JUSTICE ASHOK AGARWAL: -

Non-observance of directions contained in the order of 21.5.2001 in OA No.512/2000 is made the basis of present contempt petition. By the order, following

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directions have been issued:-



these circumstances, I am Under opinion that the impugned order rejecting he prayer of the applicant No. 2 for appointment on compassionate grounds cannot be sustained as the respondents while considering the case of applicant No.2 for compassionate appointment, taken into consideration the terminal had benefits given to the family members of deceased employee. The impugned order therefore, quashed and the O.A. is allowed to the extent that respondents shall consider the of applicant No.2 for case compassionate appointment within a period of three months from date of receipt of a copy of this order, as the instructions on the subject and in accordance with the observations of the Hon'ble Supreme Court in the case of Balbir SAIL (supra). No costs.

service of the notices of the present contempt petition, respondents have submitted affidavit containing a speaking order passed on of the application applicants for compassionate appointment. The order has been passed Brigadier Commandant & MD on 14.1.2002, a copy whereof is annexed to the said affidavit. We have perused the same and we find that the claim of the applicants for compassionate appointment has been duly considered and rejected on grounds which have been mentioned in the order.

In our view, having regard to the said order passed, we do not find that any cause survives to continue with the present contempt petition. If at all, the applicants are aggrieved by the said order, they may if so advised impugn the same independently. The same cannot be made the subject matter of a

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contempt petition.



Present contempt petition, in the circumstances, is dismissed. Notices earlier issued are discharged.

No costs.

(S.K.Agrawal)
Member (A)

ASPOR Agarwalt

Chairman

/sns/

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